

(SHRIMATI JAYAWANTI MEHTA): (a) and (b) The actual capacity utilisation in terms of Plant Load Factor (PLF) for thermal power stations in the country for the year 1999-2000 was 67.3% compared to PLF of 52.5% for the year 1975-76. The PLF in respect of nuclear power stations was 81.1% for the year 1999-2000 and 46.9% for the year 1975-76. The generation for hydro power station depends on the availability of water, hence their utilisation factor is not calculated. The PLF in respect of power stations of other countries is not monitored by the Central Electricity Authority, responsible for collection and compilation of such data in respect of power sector in India.

#### **FDI in Power Generation**

4819. SHRI NILOTPAL BASU: Will the Minister of POWER be pleased to state:

(a) the foreign direct investment (actuals) till now for power generation since 1991, year-wise and project-wise;

(b) the FDI in the power transmission sector since the sector has been opened-up, project-wise and year-wise; and

(c) the FDI in the power distribution sector since the sector has been opened-up, project-wise and year-wise.'

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### **IPP Dues to NLC**

4820. SHRI AIMADUDDIN AHMAD KHAN (DURRU): Will the Minister of POWER be pleased to state:

(a) whether Barsingsar in Rajasthan was offered to Neyveli Lignite corporation (NLC) for Mining/Power Generation;

(b) if so, what are the results thereof;

(c) what is the present status of the Power Generation Unit at barsingsar; and

(d) whether it is true that Independent Power Project (IPP) is proceeding ahead with the Barsingsar project without payment of dues to NLC and various agencies of Government of Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF POWER

[10 May,2000]

RAJYA SABHA

{SHRIMATI JAYAWANTI MEHTA} Yes, Sir, the Barsingsar Lignite Mine-cum-Power Project (2x12p-MW) in Bikaner district of Rajasthan was sanctioned by Government of India (GOI) for implementation by Neyveli Lignite Corporation (NLC) in April, 1991.

(b) Due to resource crunch with NLC, it was not possible for them to implement the project and hence a decision was taken by GOI for dropping the project by NLC in September, 1996. Subsequently, the Government of Rajasthan awarded the Barsingsar project to M/s Hindustan Development Corporation for development through a process of global tendering.

(c) All major clearances approvals including Techno-Economic clearance of Central Electricity Authority (CEA) have been received for the power plant, financial closure has not yet been achieved.

(d) No, Sir.

#### **Dues to NTPC**

4821. SHRI K. RAHMAN KHAN: Will the Minister of POWER be pleased to state:

(a) the names of the States & Union Territories owing dues to the NTPC together with their outstanding dues, as on 31-12-1999; and

(b) what concrete steps are proposed to be taken for speedy recovery of these dues within the time bound programme?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA): (a) the total outstanding dues payable by State Electricity Boards (SEBs/Union territories (UTs) to National Thermal

Power Corporation (NTPC) stand at Rs. 12424.30 crores as on 31.12.1999 including surcharge of Rs. 4440.67 crores. SEB-wise details of dues are enclosed in the statement. (*See below*)

(b) The NTPC and Government are taking up various measures for recovery of outstanding dues of NTPC as indicated below:—

(i) The NTPC Management is pursuing recovery of dues with concerned SEB/State Government.

(ii) The Special Incentive Scheme has been introduced by NTPC since September, 1994 to provide incentive to States which establish Letter of Credits (LC) to cover full amount of current monthly bills. By enhancing their LC to the required level, SEBs